IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-343/(ND)/17

In the matter of

Columbia Petro Chem. (P) Ltd.

....PETITIONER

Vs.

Petro Lub India Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the petitioner/Operational Creditor is present.

None appears for the Corporate Debtor despite notice. Hence, proceeded in its absence. Heard the matter.

Order reserved.

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit 09.1.2018